

40 districts of Madhya Pradesh have been affected due to drought. People are not getting drinking water there. They are dying there. Farmers have no seeds for sowing. Government have not compensated them under R.B.C. 6 (4). There is no arrangement for fodder for cattle. My request is that the Agriculture Minister should constitute an enquiry committee comprising MPs and other officials who should visit the drought affected areas to find a solution to this problem. Sir, if this is not done, then let me say that during the coming monsoon, there will be no agricultural operation in that region. There is no arrangement for seeds there. I request the Central Government to give directions to State Government to provide all possible help to the farmers.

SHRI RAM NARAIN MEENA (Kota) : Mr. Speaker, Sir, I would like to draw your attention towards the burning problems of farmers. Work is being done on the fields of farmers under the Central Government's sponsored schemes or the programmes which are run in the State by the assistance of the Central Government but the farmers are not paid any compensation for it. I would like to request the Central Government through you that the money should be allocated to State Governments by the Central Government with a compulsion that the farmers whose land is used for any purpose will be paid compensation first. Only after giving compensation, the land of the farmers should be used.

Mr. Speaker, Sir, work is being done in Rajasthan under the Irrigated Area Development Scheme. Drains are being dug on the farmer's land under different schemes whether it is the Chambal Project or Kota Project. Canals have been dug up but no compensation has been given to the farmers for their land. Pay orders which were issued in 1996 have not been honoured till date. There is no provision for their payment in the budget. Money received from the Central Government is used for other purposes.

Mr. Speaker, Sir, the compensation given to the farmers for their land is very nominal. The rate of compensation is far below the rate prevailing in the market. The compensation is not paid for the full acquired land and the pay orders issued are not honoured. I would like to cite the example of one Kalu S/c Deva of village Motipura, district Bundi whose land was acquired under Irrigated Area Development Scheme but compensation has not been paid till date. Similarly, the left side of the land of Nandu Berva has been acquired and Main Kota canal has been constructed over it. Pay order Number 119 dated 1.3.96 was issued to this person belonging to scheduled caste community by Tehsildar, Land Housing, Kota but the pay order was not honoured. Two years have been passed since 1996 but the payments against the pay orders have not been realised yet.

Mr. Speaker, Sir, through you, I request that the State Government should be instructed by the Central Government to provide immediate compensation to the

farmers whose land has been acquired. I request the Central Government to issue instructions to Rajasthan Government so that the poor farmers could be compensated for their acquired lands.

[English]

SHRI KONIJETI ROSAIAH (Narasaraopet) : Mr. Speaker, Sir, with your permission, I would like to raise a very important issue concerning the State of Andhra Pradesh. Ignoring the solemn assurance given to the Supreme Court of India, the Government of Karnataka is going ahead with the construction of Almati dam over the above the height permitted by the Government of India. This will terribly affect the interests of the State of Andhra Pradesh.

This is the life and death issue for the agricultural community of the entire State of Andhra Pradesh. You are also aware of the dispute. During the previous Government's tenure, the Government of Karnataka was getting some patronage and support. At least in the changed scenario, I hope and urge upon this Government to immediately intervene and stop the unauthorised construction. Or else it will become a major inter-State dispute and it may lead to a lot of problems. So, I appeal to the Prime Minister and the Government of India to take immediate steps to resolve this issue of unauthorised construction.

[Translation]

SHRI FAGGAN SINGH KULESTE (Mandala) : Mr. Speaker, Sir, Tribal Finance Development Corporation has been set up in Madhya Pradesh which has formulated many schemes for the development of tribals. But during the recent times, from 1996 till date no such scheme has been taken up to benefit the Adivasis. I would like to give an example of Shri Ashok Kumar, a resident of Raipur who was allotted a bus few days back but the permit for the same has not yet been issued. Similarly, 6% interest was to be charged on the loan taken by the Adivasis for purchasing a bus, but Madhya Pradesh Government and the T.F.D. Corporation is charging 12 to 14% interest for the same. Mr. Speaker, Sir, it is a very serious offence. On behalf of the Government, Finance Development Corporation was to provide Tata Company's Motor vehicles to Adivasis. But instead of this brand, Swaraj Mazda Company's vehicles were given. A number of such instances have come to our notice involving an amount of Rs. 15 crores. I want your protection and with your permission I demand that stringent action should be taken by the Central Government in such cases.

I would also like to say that Adivasis were deprived of the facilities and amenities which should have been made available to them. Ashok Kumar has to commit suicide in front of commissionerate because he was not given permit for the bus. It is a very serious crime. Chairman of Finance Development Corporation has blamed the M.D. of the Corporation and the Minister